

[श्री राम विलास पासवान]

के सम्बन्ध में तो कुछ कहें, उस पर बातचीत हो गई है, उपर विचार होना चाहिए।

12.14 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL). 1982-83.**

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to present a statement (Hindi and English versions) showing supplementary Demands for Grants in respect of the Budget (General) for 1982-83.

12.15 hrs.

**ANDHRA SCIENTIFIC COMPANY LTD. (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL.\***

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING) SHRI BHISHMA NARAIN SINGH) : On Behalf of Shri R. Venkataraman I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Andhra Scientific Company Limited with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continuity of production of scientific instruments which are vital to the needs of the country and for matters connected therewith or incidental thereto.

MR DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Andhra Scientific Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continuity of production of scientific instruments which are vital to the needs of the country and for matters connected therewith or incidental thereto.”

*The motion was adopted*

SHRI BHISMA NARAIN SINGH : I introduce\*\* the Bill.

**CENTRAL EXCISE LAWS (AMENDMENT AND VALIDATION) BILL\***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to move for leave to introduce a Bill to provide for the amendment of laws relating to Central Excise and to validate duties of excise collected under such laws.

MR. DEPUTY SPEAKER: The question is :

“That leave be granted to introduce a Bill to provide for the amendment of laws relating to Central excise and to validate duties of excise collected under such laws.”

*The motion was adopted.*

SHRI PRANAB MUKHERJEE: I introduce @ the Bill.

12.16 hrs.

**STATEMENT RE: CENTRAL EXCISE LAWS (AMENDMENT AND VALIDATION) ORDINANCE, 1982**

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Excise Laws (Amendment and Validation) Ordinance, 1982.

**RUBBER (AMENDMENT) BILL—**  
*contd.*

MR. DEPUTY SPEAKER: The House will now take up further consideration of the following motion moved by Shri Shivraj V. Patil on the 13th October, 1982, namely :

“That the Bill further to amend the Rubber Act, 1947, as passed by Rajya Sabha, be taken into consideration.”

There are two speakers—Mr. N. Dennis and Mr. Banatwalla. They will take five minutes each. Then the Minister will reply. Mr. Mool Chand Daga was on his legs. He is not present in the House. His time will be taken by Mr. Dennis.

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\*\*Introduced with the recommendadation of the President.

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